

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.01/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

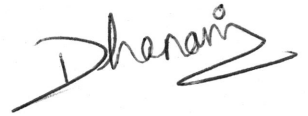
NAME OF THE PARTIES: Mr. Sunil Dubey
V/s.
M/s. Brand Connect Media Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1. Counsel Mr. Cyrus
Ardeshtir alw
Ms. Prachi Dhanani
3 Mr. Shyam Gopal
i/b Veritas Legal

Advocates for
Respondent No. 5



2 Dr S. R. Jain

PCC for
Petitioner



3 Adv. Vinod J. Mehta
i/b
SD Khani Law Chambers

Adv for
resp no 1, 3 & 4



4) Adv. K.S. Ahuja

Adv for
Resp no. 2



ORDER

**T.C.P. NO. 01/397, 398/NCLT/MB/2015 & T.C.P. NO. 117/397,
398/NCLT/MB/2014.**

1. Ld. Representatives of both the sides are present.

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

T.C.P. NO. 01/397, 398/NCLT/MB/2015 & T.C.P. NO. 117/397, 398/NCLT/MB/2014.

2. As per the statements of Ld. Counsel of both the sides, pleadings are not yet complete and they want to file Reply / Rejoinders,

3. From the side of Yes Bank, Ld. Representative has objected the impleadment of Yes Bank in C.P. No.01/2015. This legal issue shall be heard on the next date of hearing.

3. As per the consent of both the sides, matter is adjourned to **16th March, 2017**. Communicated to both the sides.

Sd/-

Dated: 15th February, 2017

M.K. Shrawat
Member (Judicial)